

भागलपुर-माण्डर लाइन पर मध्य बेला नामक स्थान पर हाल्ट की व्यवस्था करने के लिए अध्यावेदन

\* 898. श्री मधु लिखये: क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भागलपुर-माण्डर रेलवे लाइन पर संज्ञा के मध्य में मध्य बेला नामक स्थान पर हाल्ट बनाये जाने के बारे में सरकार को एक अध्यावेदन प्राप्त हुआ है ; और

(ख) यदि हां, तो इस हाल्ट के लिए की गई मांग पर सरकार की क्या प्रतिक्रिया है ?

रेल मंत्रालय में उपमंत्री (श्री बूटा सिंह):

(क) और (ख). जो, हां। प्रार्थना पर विचार किया गया था किन्तु उसे स्वीकार नहीं किया जा सका, क्योंकि इस हाल्ट के खोलने से वित्तीय हानि होगी और प्रत्याशित यात्रात बहुत ही कम होगा। इसके प्रतिरूप इस क्षेत्र में परिवहन के अन्य साधन पर्याप्त रूप से उपलब्ध हैं।

#### Inquiry into Malpractices in Barpeta Bye-election to Lok Sabha

\* 899. SHRI SAMAR GUHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Election Commission has started inquiry into reported malpractices in the Barpeta Bye-election for Lok Sabha held recently in Assam as assured by the Chief Election Commissioner to the opposition leaders, the fact about which has also been corroborated by the Law Ministry;

(b) if so, terms of reference of the inquiry;

(c) personnel constituting this body to conduct enquiry; and

(d) time-schedule for completing the enquiry?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) to (d): The Election Commission has informed Shri Samar Guha, M.P. by its letter dated 20th March, 1975, that under article 329(b) of the Constitution and section 80 of the Representation of the People Act, 1951, a remedy for the allegations made by him and other Members of Parliament would have to be sought through an election petition. Under rule 93(1) of the Conduct of Elections Rules, 1961, the packets containing the documents specified in the representation could not be opened and the contents inspected except under the order of a competent court and so it was not possible to verify the allegations made in regard to any of those documents. In regard, however, to other matters referred to in the representation, an enquiry, which has already been initiated is still in progress. No specific time schedule for completing the inquiry has been stipulated. A full report is awaited.

#### Proposal to set up a Fertilizer Plant in Orissa

\* 900. SHRI GAJADHAR MAJHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of fertilizer plants in Orissa at present;

(b) whether there is any proposal under Government's consideration to set up a fertilizer plant in Orissa during the Fifth Five Year Plan; and

(c) whether Government are aware that there is an acute shortage of fertilizer in the State of Orissa?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA): (a) The following fer-